

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 02.01.06

Seeking a direction to provide her an employment on compassionate ground, the Applicant filed the present O.A. No. 1302/04 under Section 19 of the Administrative Tribunals Act, 1985 and the said Original Application was disposed of on 31.12.04 with a direction to the Respondents to consider the grievance of the Applicant within a period of 90 days.

In this disposed of case, M.A.247/05 was filed by the Respondent Department seeking extension of time to comply the order. On consideration of the prayers made in M.A.247/05 and M.A.335/05 (seeking extension of time) while granting the extension of time, this Tribunal imposed a cost of Rs.2000/- on the Respondents.

Now by filing M.As. 384/05 and 492/05, the Respondents have disclosed that an employment, on compassionate ground, has already been granted to the Applicant and, in the said premises, the Respondents have prayed for waiving the cost imposed on them.

Having heard the Counsel for both the parties, the cost imposed on the Respondents by this Tribunal's order dtd. 01.07.05 is hereby waived. In the facts and circumstances of the case, as disclosed in the ^{both} Misc. Applications (i.e. 384/05 and 492/05), both the M.As are stands disposed of.

Hand over the copies of this order to Mr. D.K. Pattnaik, ^{1d} Counsel appearing for the

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Applicant and Mr. R. N. Mishra-2. Id. Addl. Standing
Counsel appearing for the Respondents
Department.

J. S. Lohar
02/01/2006
Member (J)

Copies of order 13929/02
Issued to counsel for both
parties.

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13929/02.